

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCRIMINAL APPEAL NO(S) . 57/2015

MALKHAN SINGH

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH
HOME DEPARTMENT STATION HOUSE OFFICER

RESPONDENT(S)

Date : 12-08-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH
[IN CHAMBER]

For Appellant(s) :

For Respondent(s) :Mr. Vishwa Pal Singh, AOR
Ms. Annpurna Goel, Adv.
Mr. Akash, Adv.
Mr. Bhagat Singh, Adv.
Mr. Amit Kumar, Adv.
Mr. Santanu Mishra, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the respondent-State of Uttar pradesh has not filed requisite documents so far. Two weeks' time is granted to do the needful.
2. List the matter after two weeks.

(JAGDISH KUMAR)
ASTT. REGISTRAR-CUM-PS(PARVEEN KUMAR RAWAT)
COURT MASTER (NSH)